

ITEM NO.12

REVISED
COURT NO.6
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Crl.) No(s).1635/2018
(Arising out of impugned final judgment and order dated 16-11-2017
in CRLA No. 1168/1986 passed by the High Court of Judicature at
Allahabad)

LALLA BHAIYA

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

Date : 09-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr.Bharat Singh, Adv.
Mr.Amit Pawan, Adv.
Mr.Bhavishya Mehra, Adv.
Mr.Abhijeet Pandove, Adv.

For Respondent(s)

Mr.Dinesh Kr. Goswami, Sr.Adv.
Mr.Krishnanand Pandeya, Adv.
Mr.Rudra Vikram Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Having heard learned counsel for the parties and on perusal of the record of the case, we are inclined to enlarge the appellant on bail in connection with FIR No.63 of 1985 registered with Police Station-Ait, Jalaun, Uttar Pradesh during the pendency of this appeal on the terms and conditions as may be stipulated by the concerned trial court.

Prayer for interim relief is disposed of.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master